



**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

Hearing by Video Conferencing

Contempt Petition No. 060/00171/2019 in
O.A. No.060/01012/2019

Chandigarh, this the 19th of November, 2020

**HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J)
HON'BLE Mr. ANAND MATHUR, MEMBER (A)**

Ashwani Kumar son of late Sh. Shakti Chand Katoch, resident of House No. 253/2, Sector 41-A, Chandigarh (Retd. From Group C Services) – 160036.

....Petitioner

(BY: Mr. Brij Mohan, Advocate for Mr. Shakti Mehta, Advocate)

Versus

1. Sh. Mukesh Anand, Chief Engineer-cum-Special Secretary (Engg.), Union Territory, Chandigarh – 160011.
2. Sh. D.K. Aggarwal, Executive Engineer, C.P. Division No. 4, U.T. Administration, Chandigarh – 160011.
3. Sh. Faisal Imam, Accountant General (A&E), U.T. Chandigarh – 160017.

... .Respondents

(BY: Mr. Vinay Gupta, Advocate for Respondents No. 1 and 2
Mr. H.S. Jugait, Advocate for Respondent No. 3)

O R D E R(Oral)

SANJEEV KAUSHIK, MEMBER (J):

1. Learned counsel for the parties are in agreement that this C.P. has been rendered infructuous as the respondents have complied with the order of this Court.
2. Accordingly, the CP is closed. Notices stand discharged.

**(ANAND MATHUR)
MEMBER (A)**

**(SANJEEV KAUSHIK)
Member (J)**

Place: Chandigarh
Dated: 19.11.2020

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